

FOURTH REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES AND ALL-INDIA SERVICES (MEDICAL ATTENDANCE) AMENDMENT RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following papers:—

- (i) Fourth Report of the Commissioner for Linguistic Minorities under article 350B(2) of the Constitution. [Placed in Library. See No. LT-407/62].
- (ii) The All India Services (Medical Attendance) Amendment Rules, 1962, published in Notification No. G.S.R. 1094, dated the 25th August, 1962, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-404/62].

CENTRAL EXCISE (SIXTEENTH AMENDMENT) RULES, 1962, AND SCHEMES FOR THE RECONSTRUCTION OF THE UNITY BANK LIMITED, MADRAS

Shrimati Tarkeshwari Sinha: Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy each of the following papers:—

- (i) The Central Excise (Sixteenth Amendment) Rules, 1962, published in Notification No. G.S.R. 1101, dated the 25th August, 1962, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-405/62].
- (ii) Scheme for the reconstruction of the Unity Bank Limited, Madras, and its amalgamation with the State Bank of India published in Notification No. S.O. 2614, dated the 25th August, 1962, under sub-section (11), of section 45 of the Banking Companies, Act, 1949. [Placed in Library. See No. LT-408/62].

LIST OF CONCERNS GRANTED CONCESSIONS UNDER SECTION 56A OF THE INCOME-TAX ACT, 1922

Shrimati Tarkeshwari Sinha: Sir, I beg to lay on the Table a list of concerns who have been granted concessions under section 56A of the Income-tax Act, 1922. [Placed in Library. See No. LT-409/62].

STATEMENTS SHOWING REPLIES TO THE RECOMMENDATIONS NOTED IN CHAPTER V OF FOURTEEN ACTION-TAKEN REPORTS OF THE ESTIMATES COMMITTEE

Shri Dasappa (Bangalore): Sir, I beg to lay on the Table the statements showing the replies to the recommendations noted in Chapter V of the following fourteen Action-Taken Reports of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant reports.

Shri Hari Vishnu Kamath (Hoshangabad): May I seek a clarification, Sir, in this connection. I do not know what Shri Dasappa read, because he was not audible, but as it is printed here on the Order Paper, it is not easily intelligible. Here it is said: "Chapter V of fourteen Action Taken Reports". What is it? There is no full stop, no punctuation. What exactly is the matter?

Mr. Speaker: That he can see, now that it has been laid on the Table of the House.

Shri Hari Vishnu Kamath: We should know what has been laid on the Table.

Mr. Speaker: That would be difficult, if he were to tell what it contains and all that.

Shri Hari Vishnu Kamath: Not the contents, Sir. Will you kindly read the second line? It is wholly unintelligible. It says: "Chapter V of fourteen Action Taken Reports".

Mr. Speaker: What is this "fourteen"?

Shri Dasappa: Chapter V relates to the recommendations of the Estimates Committee for which no replies are